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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.728 OF 1999

DATE OF ORDER:16-6-1999.

BETWEEN:

Indra Prakash Kutty.

....Applicant

and

1. The Assistant Commissioner,
Regional Office, Kendriya Vidyalaya
Sangathan, Picket, Secunderabad-500 009.
2. The Principal, Kendriya Vidyalaya,
Bolaram, JJ Nagar Post, Secunderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.M.Srinivasa Rao

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.Pandu Ranga Rao for Mr.P.M.Srinivasa Rao,
learned Counsel for the Applicant and Mr.M.C.Jacob for
Mr.B.Narasimha Sharma, learned Standing Counsel for the
Respondents.

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2. The applicant in this OA while working as a Physical Education Teacher, Kendriya Vidyalaya Sangathan, was issued with a Suspension Order bearing No.F.13-144/99KVS(HR)/2823, dated:3-5-1999, which is impugned in this OA.

3. As per the Disciplinary Appeal Rules, Order of suspension is appealable. The applicant has submitted an appeal addressed to the Assistant Commissioner i.e., Respondent No.1 herein. As the Respondent No.1 himself has passed the impugned Order of suspension, the appeal lies ^{to} on the higher official. Hence, the Respondent No.1 is directed to send the appeal of the applicant dated: 6-5-1999 to the appropriate Appellate Authority for necessary orders. That Appellate Authority should dispose of that appeal on or before 30-7-1999.

4. With the above direction, the OA is disposed of at the admission stage itself. No costs.


(B.S.JAI PARAMESHWAR)

MEMBER(JUDL)

16.6.99


(R.RANGARAJAN)

MEMBER(ADMN)

DATED: this the 16th day of June, 1999

Dictated to steno in the Open Court

DSN

dicted
21-6-99

1ST AND 2ND COURT

COPY TO:-

1. HONORABLE CHIEF JUSTICE
2. HONORABLE MR. JUSTICE D.H. NASIR (VICE-CHAIRMAN)
3. HONORABLE MR. H. RAJENDRA PRASAD (MEMBER, A)
4. HONORABLE MR. R. RANGARAJAN (MEMBER, A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HONORABLE MR. JUSTICE D.H. NASIR
(VICE-CHAIRMAN)

THE HONORABLE MR. H. RAJENDRA PRASAD
(MEMBER, A)

THE HONORABLE MR. R. RANGARAJAN
(MEMBER, A)

THE HONORABLE MR. B.S. JAI PARAMESWAR
(MEMBER, J)

ORDER: 16.6.99

ORDER / JUDGEMENT

MA./RA./CP NO. —

in

DA. NO. 728/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL CUED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTION

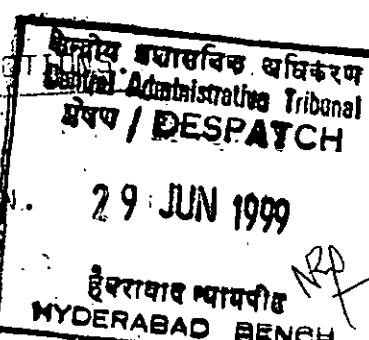
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



6. (S.R.)